

3

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A.No. 260/00655 of 2014

Cuttack this the 3<sup>rd</sup> day of September, 2014

CORAM:  
HON'BLE SHRI R.C.MISRA, MEMBER(Admn.)

Dr. Dinabandhu Behera  
Aged about 57 years  
Son of Brundaban Behera,  
At: Krishna Colony (Khalari), PO- Khalari, Dist.- Angul,  
At present working as Chief Medical Officer (S.A.G),  
in Static-cum-Mobile Medical Unit, Angul  
under Government of India in Ministry of Health and Family Welfare.

...Applicant

By the Advocate(s)- M/s. R.K.Pradhan, S. Mishra

-VERSUS-

Union of India represented through

1. Secretary to Government of India  
In Ministry of Health and Family Welfare  
At- Nirman Bhawan, New Delhi-110011.
2. Welfare and Cess Commissioner,  
Labour Welfare Organization,  
Kendriya Shram Kalyan Sadan,  
IRC Village, Bhubaneswar-751015,  
Dist. Khurda (Odisha)

...Respondents

By the Advocate(s)- Mr. L. Jena

**ORDER**

**R.C.MISRA, MEMBER(A):**

Heard Sri R.K.Pradhan, Ld. Counsel for the applicant, and Sri L. Jena, Ld. Addl. Central Govt. Standing Counsel for the Respondents.

R. Misra

4

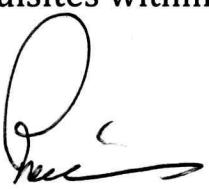
2. Applicant, in the present Original Application, is a Chief Medical Officer working under the Respondents' Organization. His grievance is that although he has been promoted regularly to the post of Super Time Administrative Grade, which is equivalent to the rank of a Joint Secretary in the Govt. of India and thus was in receipt of Transport Allowance of Rs. 7000/- per month earlier, but by a subsequent order dated 29.08.2013 payment of such Transport allowance has been stopped by Respondent No.2. His case is that since he has been promoted regularly to the grade of Joint Secretary, according to orders of the CAT Principal Bench, New Delhi in O.A. No. 363/2012 he is entitled to receive Transport Allowance. However, he has made a representation dated 16.12.2013 to the Secretary to the Govt. of India, Ministry of Health and Family Welfare (Respondent No.1) ventilating his grievance and has prayed for restoration of Transport Allowance as admissible to him. Since apparently his grievance petition is pending with the concerned authority, at this stage, without expressing any opinion on the merit of the case, I would like to issue direction to Respondent No.1 to dispose of the pending representation of the applicant within a period of 60 days from the date of receipt of this order. Directed accordingly.

3. If, as a result of consideration, the applicant is found to be eligible for Transport Allowance, necessary financial benefits in this regard be released in his favour without any delay.

4. As agreed to by the Ld. Counsel for both the sides, copy of this order along with paper book be transmitted to Respondent No. 1 by



Speed Post at the cost of the applicant for which Mr. P<sup>Y</sup> Kadhan, Ld. Counsel for the applicant, undertakes to furnish postal requisites within next two days.



(R.C.Misra)  
Member (Admn.)

BKS

